



## **SUPREME COURT OF INDIA**

The Supreme Court Collegium has recommended the name of Ms Justice Moksha Khajuria Kazmi, Additional Judge, for appointment as permanent Judge of the High Court of Jammu & Kashmir and Ladakh in the following terms:

On 18 November 2023, the Chief Justice of the High Court of Jammu & Kashmir and Ladakh made the above recommendation for appointment of Ms Justice Moksha Khajuria Kazmi, as permanent Judge.

In terms of the Memorandum of Procedure, we have consulted Judges of the Supreme Court who are conversant with the functioning of the High Court of Jammu & Kashmir and Ladakh with a view to ascertain the fitness and suitability of Ms Justice Moksha Khajuria Kazmi for appointment as permanent Judge.

A Committee of two judges of the Supreme Court constituted by the Chief Justice of India in terms of the Resolution dated 26 October 2017 of the Supreme Court Collegium has assessed the judgments of Ms Justice Moksha Khajuria Kazmi. The Committee has rated the quality of her judgments as “good” and “reasonably well written”.



With a view to assess the merit and suitability of Ms Justice Moksha Khajuria Kazmi for appointment as permanent Judge, we have scrutinized and evaluated the material placed on record.

Having regard to all the relevant factors, the Collegium is of the considered view that Ms Justice Moksha Khajuria Kazmi, Additional Judge, is suitable for appointment as permanent Judge of the High Court of Jammu & Kashmir and Ladakh.

In view of the above, the Collegium resolves to recommend Ms Justice Moksha Khajuria Kazmi, Additional Judge, be appointed as a permanent Judge of the High Court of Jammu & Kashmir and Ladakh.

( Dhananjaya Y Chandrachud ), CJI

( Sanjiv Khanna ), J

( B R Gavai ), J

4 January 2024